

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Appeal No.40248 of 2013 - DB

(arising out of Order-in-Appeal No.31/2008 (P)/2008, dated 25.03.2008
passed by the Commissioner of Central Excise (Appeals), Chennai)

Commissioner of Central Excise,
Post Box No.104,
Goubert Avenue,
Beach Road,
Pondicherry

: Appellant

VERSUS

M/s. Measurement & Controls of India Ltd.,
Kattukuppam, Puducherry.

: Respondent

APPEARANCE:

Shri Arul C. Durairaj, Supdt. for the department

Shri Ragavendra B. Hanjer, Adv. for the assessee

CORAM:

HON'BLE SMT. SULEKHA BEEVI C.S, MEMBER (JUDICIAL)
Hon'BLE SHRI P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 42398 / 2021

DATE OF HEARING: 01.10.2021

DATE OF DECISION: 01.10.2021

Per Smt. Sulekha Beevi C.S:

The learned Authorised Representative Shri Arul C. Durairaj submitted that the amount involved in the above department's appeal is only Rs. 23 lakhs and the appeal may be dismissed on the basis of monetary limit policy.

2. Shri Ragavendra B. Hanjer appeared for the respondent.

3. Taking note of the submissions made by the learned Authorised Representative, the appeal is dismissed on monetary limits.

(Dictated and pronounced in the open court)

**(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)**

**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**

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